

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

TRANSFER PETITION (CIVIL) NO. 3297 OF 2023

NEHA SHEKHAR

PETITIONER

VERSUS

HARSH SHEKHAR

RESPONDENT

ORDER

1. The petitioner-wife has filed the present petition under Section 25 of the Code of Civil Procedure, 1908 seeking transfer of a petition for divorce filed by the respondent-husband under Section 13(1)(i-a) of the Hindu Marriage Act, 1955 bearing Matrimonial Case No.681 of 2023 titled "**Harsh Shekhar Vs. Neha Shekhar**" pending before the Principal Judge, Family Court, District Court, Gautam Budh Nagar, Uttar Pradesh to the Family Court, Bangalore, Karnataka.
2. Having heard learned counsel for the parties and on examining the grounds taken in the transfer petition, we direct transfer of Matrimonial Case No.681 of 2023 titled "**Harsh Shekhar Vs. Neha Shekhar**" pending before the Principal Judge, Family Court, District Court, Gautam Budh Nagar, Uttar Pradesh to the Family Court, Bangalore, Karnataka.
3. The record of the case be transferred immediately to the transferee Court.
4. Further, liberty is granted to the respondent-husband to move an appropriate application before the transferee Court for permission to participate in the

proceedings virtually. If such a request is made, the transferee Court may grant such permission and direct the personal presence of the respondent-husband only when it is absolutely necessary. Further, if examination of the outstation witnesses is required and a request is made for recording the evidence through a Court Commissioner, the transferee Court shall consider the same and pass appropriate orders.

5. The Transfer Petition is allowed on the above terms. Pending application is disposed of.

.....J.
(HIMA KOHLI)

.....J.
(PRASHANT KUMAR MISHRA)

NEW DELHI
24th APRIL, 2024
GA

ITEM NO.13

COURT NO.11

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

TRANSFER PETITION (CIVIL) NO. 3297/2023

NEHA SHEKHAR

PETITIONER(S)

VERSUS

HARSH SHEKHAR

RESPONDENT(S)

(IA No. 257522/2023 - STAY APPLICATION)

Date : 24-04-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE HIMA KOHLI
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. Anurag Tomar, Adv.
Mr. Rameshwar Prasad Goyal, AOR

For Respondent(s) Mr. Ambhoj Kumar Sinha, AOR
Mr. Ashish Verma, Adv.
Mr. Priyadarshi Kumar, Adv.

UPON hearing the counsel the court made the following
O R D E R

The transfer petition is allowed in terms of the signed order.

Pending application is disposed of.

(Geeta Ahuja)
Assistant Registrar-cum-PS

(Signed Order is placed on the file)

(Nand Kishor)
Court Master (NSH)